

## 1 MCRC-24504-2025 HIGH COURT OF MADHYA PRADESH IN THE **AT INDORE** BEFORE HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 11<sup>th</sup> OF JULY, 2025 MISC. CRIMINAL CASE No. 24504 of 2025 SHUBHAM @ PUSHPANSHU RAJAK Versus THE STATE OF MADHYA PRADESH \_\_\_\_\_ Appearance: Shri Sudhakar Mani Patel- Advocate for the applicant.

Shri Vishal Singh Panwar- G.A. for the State.

## <u>ORDER</u>

They are heard. Perused the case diary/challan papers.

2] This is the applicant's first bail application filed under Section 483 of Bharatiya Nagrik Surakhsa Sanhita, 2023/ 439 of Criminal Procedure Code, 1973, as he / she is implicated in connection with Crime No.101/2025 registered at Police Station Lasudiya, District Indore (MP) for offence punishable under Sections 178, 179, 180, 181 and 61(2) of Bharatiya Nyaya Sanhita, 2023. The applicant is in custody since 20.01.2025.

3] The allegation against the applicant is that he was also involved in the aforesaid case of counterfeiting currency notes, as from his possession of 46 currency notes of Rs.500/- denomination amounting to Rs.23,000/- were recovered.

4] Counsel for the applicant has submitted that the applicant is lodged in jail since 20.01.2025 and he has been arraigned only on the basis of a memo prepared under Section 23 of the BSA, and the other co-accused persons namely



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Anurag Chauhan, Shubham Sharma and Manpreet Singh have already been granted bail by this Court in M.Cr.C. Nos.21904/2025, 20197/2025 and 20729/2025 vide order dated 26.05.2025. Thus, it is submitted that as the conclusion of trial is likely to take sufficient long time, the present application may be allowed and the applicant be released on bail.

5] Counsel for the respondent / State, on the other hand has opposed the prayer and it is submitted that incriminating material has been seized from the present applicant, including some fake currency notes of Rs.500/- denomination, thus, no case for grant of bail is made out.

6] Having considered the rival submissions, perusal of the case diary and considering the seizure made from the present applicant, this Court does not find it to be a fit case for grant of bail.

7] Accordingly, the application being devoid of merits is hereby *dismissed*.

8] However, the applicant shall be at liberty to renew the prayer after the seizure witnesses are examined in the Trial Court.

## (SUBODH ABHYANKAR) JUDGE

Bahar